

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2078  
ANSWERED ON:06.08.2010  
DELHI RENT ACT, 1995  
Namdhari Shri Inder Singh

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) Whether the Delhi Rent Act, 1995 was enacted to provide relief to property owners of Delhi whose properties were occupied by tenants since a long time;
- (b) If so, whether there were representations against some of the provisions of the said Act;
- (c) If so, the details thereof; and
- (d) the present status of the said Act along with the measures taken/to be taken to address grievances of property owners?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

- (a): The Delhi Rent Act, 1995 was enacted to provide for the regulation of rents, repairs and maintenance and eviction of premises etc in the National Capital Territory of Delhi.
- (b) & (c): Immediately after enactment of the Act, there were representations against provisions mainly relating to deemed rent, registration of tenancies, inheritability of tenancies, enhancement of rent and eviction of tenant by a section of tenants.
- (d): It was decided to bring the Act into force after effecting amendments. The steps taken in this direction in the past include introduction of Amendment Bill in the Rajya Sabha, consideration by Parliamentary Standing Committee, submission of report by the Committee, acceptance of the recommendations of the Committee by the Government. The Bill requires to be introduced in the Parliament and a time frame for introduction cannot be given at this stage.